

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 539/2021

GAURAV KUMAR BANSAL

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.61469/2021-EXEMPTION FROM FILING  
AFFIDAVIT and IA No.61466/2021-PERMISSION TO APPEAR AND ARGUE IN  
PERSON )

WITH

W.P.(C) No. 554/2021 (PIL-W)  
(FOR ADMISSION)

Date : 11-06-2021 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN  
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. S.B. Upadhyay, Sr. Adv.  
Mr. Reepak Kansal, Adv.  
Mr. Yadunandan Bansal, Adv.  
Mr. Nishant Kumar, Adv.  
Mr. Prabhu Nath Sinha, Adv.  
Mr. Prince Arora, Adv.  
Mr. Harisha S.R., AOR

Petitioner-in-person

For Respondent(s) Mr. Tushar Mehta, S.G.  
Ms. Aishwarya Bhati, ASG  
Mr. K.M. Nataraj, ASG  
Mr. Rajat Nair, Adv.  
Mr. Amit Sharma, Adv.  
Mr. Sughosh Subramanian, Adv.  
Mr. B.V. Balaram Das, AOR

GNCTD Mr. Chirag M Shroff, AOR

Intervening party Mr. S.B Upadhyay Sr Adv.  
Mr. Deepak Kansal, Adv.  
Mr. Shahnaz Rahman, Adv.  
Mr. Ajay Kapoor, Adv.  
Mr. Suman Shekhar Jha, Adv.

Mr. Rahul Joshi, AOR

UPON hearing the counsel the Court made the following

O R D E R

Mr. Tushar Mehta, the learned Solicitor General submits that the issues are under consideration of the Union of India and he shall file a reply and thereafter the matter may be heard.

As prayed, time is allowed to file a reply.

List these petitions on 21.06.2021. The reply be served on the counsel for the petitioners by 18.06.2021.

(MEENAKSHI KOHLI)  
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)  
COURT MASTER(NSH)